

(b) if so, the scale of dearness allowance proposed to be given and from which date; and

(c) if not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No decision in the matter has yet been taken.

(b) Does not arise.

(c) The matter is under examination.

Salaries of Deputy Secretaries and Under Secretaries

402. Shri Bhagwat Jha Azad:
Shri Ram Sewak:
Shri P. G. Sen.
Shri D. D. Mantri:
Shri S. M. Banerjee:

Will the Minister of Finance be please to refer to the reply given to Starred Question No. 457 on the 25th November, 1965 and state:

(a) whether in view of the fact that the salaries of Under Secretaries and Deputy Secretaries of the Government of India have remained practically static since 1947, Government have taken any decision to make an upward revision in their scales of pay on the same lines as has been done in the case of officers above the rank of Joint Secretaries;

(b) if so, the details thereof and from which date they will be made effective; and

(c) if not, whether any revision is contemplated in view of the growing discontent among the officers of the categories referred to in part (a) above?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir.

(b) Does not arise.

(c) As already indicated in reply to Question No. 457 on 25th Novem-

ber, 1965, a revision of the salary structure at intermediate levels is not contemplated. However, without accusing them of discontent, the question of relief to employees drawing pay above Rs. 1000 is being examined, but no decision has yet been reached.

Jhuggi and Jhopris Scheme

403. Shri Shiv Charan Gupta: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the amount utilized under the Jhuggi Jhopri Scheme in Delhi during 1965-66;

(b) whether any assessment has been made regarding the fresh unauthorized construction of Jhuggis and Jhopris since July, 1961;

(c) how much land has been acquired so far under this scheme; and

(d) how much has been developed and how much is likely to be developed upto the 31st December, 1965?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) The figure would only be known after the financial year is over and the accounts have been completed.

(b) No.

(c) and (d). Information is being collected and will be laid on the table of the Sabha.

Housing Scheme in Third Five Year Plan

404. Shri Shiv Charan Gupta: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the provision made for each State for different Housing Schemes in the Third Five Year Plan;

(b) the amount utilized by each State upto 31st December, 1965 and

likely to be utilized upto 31st March, 1966;

(c) the targets of houses fixed for each State; and

(d) the achievements likely to be made by them by the end of Third Five Year Plan?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). A statement showing the required information is laid on the Table. [Placed in Library. See No. LT-5491/66].

(c) and (d). The required information is being collected from States and will be laid on the Table of the Lok Sabha, as soon as it is received.

I.I.C. Funds for Housing Schemes

405. Shri Kajrolkar: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the Life Insurance Corporation of India has agreed to allocate Rs. 12 crores for the housing schemes during 1966-67;

(b) if so, on what terms and on what basis;

(c) the requirements of the State Governments in this regard; and

(d) how the balance will be met with?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) The terms have not yet been indicated but those for the current year are as follows:

(i) Rate of interest—6-1¼ per cent per annum.

(ii) Period of repayment—25 years.

The entire loan will be repayable in one lump sum at the expiry of the stipulated period, only interest being payable annually. The State Governments will set up sinking funds for repayment of the loans.

(c) The State Governments are expected to indicate their requirements

for 1966-67, by the middle of May 1966.

(d) Does not arise.

Rajendra Medical College and Hospital

406. Shri Dasaratha Deb: Will the Minister of Health and Family Planning be pleased to state:

(a) the total amount given so far as aid to the Rajendra Medical College and Hospital situated at Bariata, Ranchi; and

(b) whether there is any proposal under consideration of the Central Government to take over this Medical College and Hospital under their direct management?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Till 1957-58, the Government of India released an amount of Rs. 23,82,432 to the Government of Bihar for the establishment of the Rajendra Medical College at Bariata, Ranchi. Since 1958-59, Central assistance for establishment/expansion of medical colleges has been released to State Governments group-wise, under the Centrally-aided schemes and no assistance for individual schemes as such was released. The State Governments are free to utilize the assistance under a group for any scheme within the group.

Hospitals attached to medical colleges are not eligible for Central assistance.

(b) No.

Agartala Water Supply Scheme

407. Shri Dasaratha Deb: Will the Minister of Health and Family Planning be pleased to state:

(a) the total amount so far given to the Union Territory of Tripura for Agartala Water Supply Scheme;

(b) the amount spent so far; and